

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

Application No. 118 & 39 Ors./ (MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

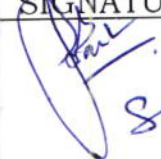
SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

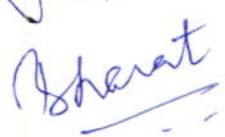
NAME OF THE PARTIES: M/s. Zenith Birla India Ltd.

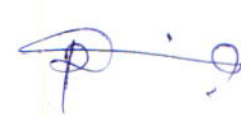
SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Dineesh Solanki F.D. No 54108		
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2	Sudha Makhejani		
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3	BHARAT NAVNITLAL SHAH F.D. NO. 5358 H.V.F.		
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4	Kakhi Motiram Rajchaurkar FDR No 54218		
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5	Jyoti N. Khobla	PCS	
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(for Appln No. 374, 375, 377, 388, 394, 395, 396, 397, 398, 399, 401, 402, 403, 412, 413, 424, 451)

6	Santosh. K. Kini (Practising Company Secretary)		
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(Appln no 389, 390, 400, 436, 437, 450, 458, 459, 572)

7	BHASKAR SHAH F.D. No 55358		
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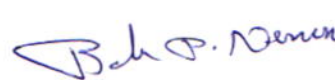

8	PANTULA SHAH F.D. No 55348		
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9	Homen. G. Shah [F.D. No 55726]	Homen. G. Shah	
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10	Prema G. Sanghur No 261		
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11	Yashwan- G Sanghur 262		
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(RTO)

- 12) Sushila Om Bhutadi 
- 13) Bimla nemani 
- 14) Kavita Sharma  
for zenith Birla. 

**ORDER**

**Application No.118 & 39 Others/73(4)/NCLT/MB/MAH/2017**

1. Parties Present.
2. From the side of the Respondent, Affidavit in reply is placed on record, copy handed over to the Learned Counsel of the Applicants. If deemed fit the Petitioners/Applicants can file a Sur-Rejoinder.
3. The issue of interest on delayed payment and penal interest is to be heard on the next date of hearing.
4. The matter is adjourned to **18.01.2018 at 2.30 pm.**

**Sd/-**

**BHASKARA PANTULA MOHAN**  
Member (Judicial)

Date : 18.12.2017

ug

**Sd/-**

**M.K. SHRAWAT**  
Member (Judicial)